

**KARNATAKA LOKAYUKTA**

Compt/Uplok/GLB-82/2009/ARE-5

Multi-storied Building,  
Dr.B.R. Ambedkar Veedhi,  
Bangalore,  
Dated: 29/08/2016**REPORT UNDER SECTION 12(3) OF THE KARNATAKA  
LOKAYUKTA ACT, 1984**

Sub: Proceedings against Sri.Raghuram, secretary, Rakesh Roshan Education Society, Kanta Colony, M.S.K.Mill Road, Behind Central Bus Stand, Gulbarga - regarding misconduct as a public servant-reg.

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On the basis of complaint filed by Sri.Sidramappa Ambalagi, President, Vishwashanti Sakya Sangha, Plot NO.36, Dr.Ambedkar Nagara, CIB Colony, Gulbarga-585 103 (hereinafter referred to as 'complainant' for short) against Sri.Raghuram, secretary, Rakesh Roshan Education Society, Kanta Colony, M.S.K.Mill Road, Behind Central Bus Stand, Gulbarga (hereinafter referred to as Respondent) alleging misconduct, an investigation was taken up after invoking Section 9 of Karnataka Lokayukta Act, 1984.

**2. According to the Complainant:**

Respondent being the Secretary of Rakesh Roshan Education Society, Gulbarga (Society for short) has created bogus pay slips of the teachers and misappropriated the difference amount. He is harassing the teachers and he has also misappropriated the scholarship amount of the students.

3. Report was called for from S.P. Lokayukta, Gulbarga. Investigation has been conducted by Dy.S.P, on the instructions of S.P. and he has submitted report. The report of Dy.S.P. Lokayukta, Yadgir ( I.O. for short) disclose that:

- i) Respondent has created duplicate pay slips of teachers and misappropriated the difference amount.
- ii) Respondent has been harassing the teachers.
- iii) Respondent has not disbursed scholarship amount to the students which was released during 2007-08 and 2008-09 and he has misappropriated the scholarship amount.

4) Respondent was called upon to submit reply on the report of I.O. Respondent has submitted reply denying allegations and correctness of report of I.O.

5) Copy of report of I.O. was sent to DDPI to take action on the report. DDPI has submitted reply. The report of DDPI disclose the following:

- i) Respondent has misappropriated the salary of teachers by creating duplicate pay slips.
- ii) Respondent has harassed the teachers.

6) The report of I.O. and DDPI and the documents collected during investigation prima facie show that;

- i) Respondent has created duplicate pay slip of teachers and misappropriated the difference amount.
- ii) Respondent has been harassing the teachers.

iii) Respondent has not disbursed scholarship amount to the students though which was released during 2007-08 and 2008-09 and he has misappropriated the scholarship amount.


iv) Society is Government aided institution.

7) In view of the report of I.O. and DDPI and the documents collected during investigation, the reply of Respondent is not acceptable to drop the proceedings against the Respondent.

8) Since the said facts and materials on record prima facie show that Sri.Raghuram, Secretary, Rakesh Roshan Education Society, Kanta Colony, M.S.K.Mill Road, Behind Central Bus Stand, Gulbarga has committed misconduct under Rule 3(1) of KCS (Conduct) Rules, 1966 recommendation is made under section 12(3) of Karnataka Lokayukta Act, 1984 to the Competent Authority to initiate disciplinary proceedings against him.

9. Further, as per section 12(4) of Karnataka Lokayukta Act, 1984, the Competent Authority to intimate this Authority within one month from the date of receipt of this report, the action taken or proposed to be taken on this report.

Connected records are enclosed.

  
(Justice N.ANANDA)  
Upalokayukta-1,  
KARNATAKA STATE,  
BENGALURU.



